

^

ITEM NO.3

REGISTRAR COURT.1

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).22889/2010

NAGAR PALIKA PARISHAD

Petitioner(s)

VERSUS

M/S CHHOTE LAL & ORS.
(With prayer for interim relief)

Respondent(s)

Date: 11/04/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Shankar Divate,Adv.

For Respondent(s)

Mr. P.V. Yogeswaran,Adv.
Mr Shashank Pandit, Adv.
Mr. Pradeep Misra ,Adv

UPON hearing counsel the Court made the following
O R D E R

Office report is restricted to respondent Nos. 15,25 and 36 only while in fact there are 38 respondents. Though the status of three respondents have been mentioned in the office report, it is absolutely silent about the remaining respondents. Registry to submit detailed and specific report in respect of all the respondents so as to facilitate this Court to pass further necessary orders.

Respondent Nos. 15 and 36 have refused to accept notice issued by post which under the law amounts to legal and valid service.

Fresh notice be issued to respondent No.25 through the concerned District Court in addition to postal service. Necessary steps be taken.

List again on 9.5.2013.

		(M.A.SAYEED)	
		REGISTRAR	

hj